

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl) No(s).2194/2005

(From the judgement and order dated 07-8th/04/2005 in CLRMA No. 41/2005 of The HIGH COURT OF BOMBAY AT PANAJI)

VISHNU NAMDEV GAONKAR

Petitioner(s)

VERSUS

STATE

Respondent(s)

(With appln(s) for anticipatory bail and office report )

Date: 23/09/2005 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S.B. SINHA

HON'BLE MR. JUSTICE G.P.MATHUR

For Petitioner(s)

Mr.R.S. Rathi, Adv.

Mr. S.M.Walvankar, Adv.

Mr. Naresh Kumar,Adv.

For Respondent(s)

Mr.Dhruv Mehta, Adv.

Mr. Harsh Vardhan Kha, Adv.

Mr. Yesh Raj Singh Deora, Adv. for

M/S K.L. Mehta & Co.

UPON hearing counsel the Court made the following

O R D E R

As requested in the letter, two weeks' time is granted for filin  
g counter affidavit.

rdwaj)

(Meenu Sethi)

(Pushap Lata Bha

Court Master

Court Mast

